

Date: 17-11-1987.

Neither the applicant nor his advocate is present as they were not intimated about today's date. Mr. M.I. Sethna, Counsel appears for the respondents. He says that the reply is under preparation and he would require some more time to file the same.

Adjourned to 5/1/1988 for further directions.

No notice of this date to any party.

Filed
17 11 87

M.P. No. 466/87
for withdrawal

8/12/87

fixed for orders on
9/12/87.

3/12/87

Order copy dt 9/12/87
served on applicant
on 24/12/87 & R.O. 1
on nil.

30/12/87

order copy dt 9/12/87 served
on R.O. 2 on nil.

20/1/88
to
20/1

The applicant has sent by post an application which is numbered as Mrs. Petition no 466 of 1987. In that petition he has prayed that he may be allowed to withdraw the main application. In M.P. it is for withdrawal is allowed and disposed of.

O. Application 17/1/87 is
disposed of as withdrawn.

B. Chhabra
9-12-1987

A - Associate
Professor in Anaesthesia
in Goa Medical College

Impugned order -
11.10.76 / 26.10.76

Ref No. 85
as Sr. Anaesthetist
in Goa

1) Is Associate
Professor = Professor.
2) How did A Professor
accepted Post Professor?

S.

1962 - Anaesthetist in
Medical College -
Pay Rs 1208.33
Act re Absorbed Employees 1965
declaring that every absorbed
post - to be brought on
revised scale - Associate Professor

AP: Pay Scale 570/30-650-30
3rd Pay Comm.
A shown as Sr. Anaesthetist
pay fixation -
1100-1600
Instead of Rs 700-1300.
A gets Rs 700-1300.
A.P.C. - said
Cases should be
individual
examined -
Local Govt supports A's case
but Central Govt has not
responded.
- favourably

A
acquired?